Central Administrative Tribunal Principal Bench

O.A. No. 668 of 1999

New Delhi, dated this the 5th April, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A) Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

Shri Tejpal Sin'gh, S/o Shri Dharam Singh, Tehsil Ballabgarh, Dist. Faridabad, Haryana.

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... Applicant

(By Advocate: Shri Shankar Divate)

Versus

Employees Provident Fund Organisation
through Regional Provident Fund Commissioner,
Regional Office, Haryana,
Bhavishya Nidhi Bhawan, Sector 15A,
Faridabad-121007.
Haryana.

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant impugns respondents order dated 12.1.99 asking him to show cause why he should not be removed from service, in view of the fact that he has been convicted on a criminal charge u/s 304/323/341/506 I.P.C. read with $\frac{1}{2}$ 4 I.P.C.

have heard applicant's counsel Shri We 2. Divate who contends that the aforesaid conviction was dated 9.2.91 and respondents issued show cause notice to applicant after a lapse of 7 years. Marie agree the against appeal an states that conviction order is pending before Punjab and Court. He further states that Haryana High



applicant has replied to the aforesaid show cause notice and the decision of the respondents on the same is pending.

3. Clearly, the present OA is premature at this stage and accordingly the same is dismissed. If any grievance survives after respondents' decision on applicant's reply to the show cause notice, it is open to applicant, after exhausting the departmental remedies available to him to agitate his grievances in accordance with law, if so advised. No costs.

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(MRS. LAKSHMI SWAMINATHAN)

MEMBER(J)

(S.R. ADIGE) VICE CHAIRMAN(A).

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